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ITEM NO.58

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Civil) Nos.12413-12414/2010

(From the judgement and order dated 06/01/2010 in CMWP No.35520/ 2004 and CMRP No.141959/2005 of the HIGH COURT OF JUDICATURE AT ALLAHABAD)

GAJRAJ PRASAD TIWARI

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With Office Report)

Date:23/04/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
(In Chambers)

For Petitioner(s) Mr. Ameet Singh,Adv.
Ms. Pareena Swarup,Adv.
Mr. Mukul Singh,Adv.
for Mr. Prashant Chaudhary,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Affidavit of service of chambers summons in respect of proposed L.Rs. of deceased respondent No.6 has been filed but no one has filed Vakalatnama on their behalf. In fact they refused to accept the chamber summons and they have received notice by post. Application for substitution is allowed. Let amended memo of parties be filed within four weeks.

(A.S. BISHT)
COURT MASTER

(S.S.R. KRISHNA)
COURT MASTER